

Page 45, in line 41, for "(viii)", substitute  
"(ii)". (28)

(Shri Brahma Dutt)

MR. SPEAKER: The question is:

"That First Schedule, as amended,  
stand part of the Bill."

*The motion was adopted.*

*First Schedule, as amended, was added  
to the Bill. Second Schedule, Third  
Schedule and Fourth Schedules were  
added to the Bill.*

*Clause 1-(Short Title and Commencement)*

*Amendment made:*

Page 1, in line 5,—

for "2 to 93" substitute "2 to 91" (1)

(Shri Brahma Dutt)

MR. SPEAKER: The question is.

"That Clause 1, as amended,  
stand part of the Bill."

*The motion was adopted.*

*Clause 1, as amended, was added to the  
Bill.*

*Enacting Formula and Title were added  
to the Bill.*

SHRI RAJIV GANDHI: I beg to move:

"That the Bill, as amended, be  
passed."

MR. SPEAKER: The question is:

"That the Bill, as amended, be  
passed."

*The motion was adopted.*

16.40 hrs.

CINE-WORKERS WELFARE FUND  
(AMENDMENT) BILL—Contd.

[English]

MR. SPEAKER: We will now take up  
further consideration of the following  
motion moved by Shri P.A. Sangma, on the  
20th March, 1987, namely:—

"That the Bill to amend the Cine-  
Workers Welfare Fund Act, 1981,  
be taken into consideration."

Shri Vijay Kumar Yadav. He is not  
present.

Shri Dal Chander Jain.

16.41 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

MR. DEPUTY-SPEAKER: Shri Jain also is  
not here. The hon. Minister may reply.

THE MINISTER OF STATE IN THE  
MINISTRY OF LABOUR (SHRI P.A.  
SANGMA): I am grateful to the hon.  
Members who have participated in this  
debate. It is a very small Bill, the Cine-  
Workers Welfare Fund (Amendment) Bill,  
1987.

As the House is aware, this Bill also was  
passed and intended to be administered by  
the Ministry of Information and Broadcast-  
ing, and it was recently only in April last  
year, that it was transferred to us and since  
then we have tried to take some steps.

16.44 hrs.

[SHRI SHARAD DIGHE *in the Chair*]

There are only two or three points which  
have been raised during the time of the  
debate: That the amount of money which  
is available for the welfare of the cine  
workers under the present Act is very small  
because the cess that we impose is very

small. As it is, we impose a cess of Rs. 1,000 for each film and the hon. Members have expressed that this needs to be increased.

I will have consultations with the Ministry of Information and Broadcasting, and I also feel that the cess that we are imposing at the rate of Rs. 1000 is small and it needs to be increased.

Some Members wanted to know the amount of money that is available at the moment. From the collection of cess we have only Rs. 22.41 lakhs at the moment but as the hon. Members are aware, from the profits of the Gandhi film we have about Rs. 103 lakhs. So, at the moment the amount available is—from the cess and also from the profits of the Gandhi film—Rs. 125.41 lakhs, and this money will be transferred to the Ministry of Labour after this Budget but before the money was available with us; whatever facilities were available with the Government of India in the Ministry of Labour, all these different welfare funds we have already started extending the same benefits to them; the hospitals and dispensaries which are available under the various welfare funds have also been notified and we have already issued and as the House knows all these facilities should be extended to the cine-workers also.

We have also started taking other steps. We are in the process of appointing a Central Advisory Council for this.

Since the scope of the Bill is very limited, just to increase the level upto Rs. 1600 a month and since the hon. Members have raised only these two limited points, I would once again thank the hon. Members for supporting the Bill.

**SHRI NARAYAN CHOUBEY (Midnapore):** How do the cinema workers who are spread over in various States, get the money? What is the modus operandi on the part of the Labour Department to see that the money reaches the cinema workers? An 11-member committee was going to be formed. How will you include

labour representatives in it? Do you want to include the representatives of Central Labour Organisations in this?

**SHRI SHANTARAM NAIK (Panaji):** Are you going to declare film industry as industry within the meaning of Industrial Disputes Act? Please throw some light on this.

**SHRI P.A. SANGMA:** That is not within my power. This Act applies to the cinema workers who are earning at the moment Rs. 1000 a month. We are extending it to Rs. 1600/- per month. And for lumpsum from Rs. 5000 to Rs. 8000 we are extending.

About the question of identification, we have Labour Commissioners under different Welfare Acts. We have notified those Labour Commissioners as Welfare Commissioners for this purpose. It will be their duty to identify cinema workers and issue them identity cards. Since the issue of identity cards by the Labour Commissioners is not an easy job, we have a tripartite advisory council. They have a confederation of cinema workers. This confederation has undertaken in that meeting to identify the workers and help the Welfare Commissioners for the purpose of issuing identity cards. Once the identity cards are issued, then there will be no problem of giving benefits to the actual cinema workers.

**SHRI NARAYAN CHOUBEY:** Since the Act was passed in 1981 how many Welfare Commissioners are there in the country-Statewise? Since you have come with this amendment, I want to know whether any cinema worker has yet been identified or not? If not, why not?

**SHRI P.A. SANGMA:** It is true that the Act was passed in 1981, but this was transferred to us only on 1st April, 1986. I come into the picture from that date. From that date onwards we have been trying to take a number of steps. Some cinema workers have already been identified. I do not have the exact number here with me at hand.

[Shri P.A. Sangma]

But they have been identified. In fact, from the funds available with us we have given scholarships to children of the cinema worker worth about a lakh of rupees. So, the identification and the issue of cards is going on. But since it is only one year, nothing much has been achieved. We have had only two meetings but after the amendment of this Bill we propose to call another meeting, either in southern region or in Western region, I do not know. We have not decided the venue. We want to discuss everything how it can be done.

SHRI NARAYAN CHOUBEY: Why don't you kindly issue a booklet from your Department in this regard and have it distributed to the cinema houses?

MR. CHAIRMAN: It is a suggestion.

SHRI P.A. SANGMA: We are taking some steps.

MR. CHAIRMAN: The question is:

"That the Bill to amend the Cine-Workers Welfare Fund Act, 1981, be taken into consideration."

*The motion was adopted.*

MR. CHAIRMAN: The House will now take up clause-by-clause consideration of the Bill.

MR. CHAIRMAN: The question is:

"That clauses 2 to 4 stand part of the Bill."

*The motion was adopted*

*Clauses 2 to 4 were added to the Bill.*

MR. CHAIRMAN: The question is:

"That Clause 1, Enacting For-

mula and the Title stand part of the Bill."

*The motion was adopted.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

MR. CHAIRMAN: The Minister may now move that the Bill be passed.

SHRI P.A. SANGMA: Sir, I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

*The motion was adopted.*

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16.53 hrs.

GOVERNORS (EMOLUMENTS, ALLOWANCES AND PRIVILEGES) AMENDMENT BILL

[English]

MR. CHAIRMAN: Now we go to the next item—Shri Buta Singh to move that the Bill to amend the Governors (Emoluments, Allowances and Privileges) Act, 1982, be taken into consideration.

THE MINISTER OF HOME AFFAIRS:  
(S. BUTA SINGH): Sir, I beg to move:

"That the Bill to amend the Governors (Emoluments, Allowances and Privileges) Act, 1982, be taken into consideration."

As you know, Sir, Article 158(3) of the Constitution of India lays down that "the Governor shall be entitled without payment of rent to the use of his official residences and shall be also entitled to such emoluments, allowances and privileges as may be determined by Parliament by law and, until provision in that behalf is so